

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KYORA METTALIKS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Kyora Mettaliks Private Limited
2.	Date of Incorporation of Corporate Debtor	22/06/2017
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51100MH2017PTC296452
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Shop No. 09, Sankalp Residency, Plot No. 43, Sector No. 19, Kamothe Navi Mumbai Raigarh MH 410209 IN
6.	Insolvency commencement date in respect of corporate debtor	27.01.2023 (Information received by IRP on 03.02.2023)
7.	Estimated date of closure of insolvency resolution process	26.07.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Neeraja Kartik IBBI Reg. No.: IBBI/IPA-001/IP-P01445/2018-19/12137
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	202, Padmasani Apartments, 58/2, Shivaji Nagar, Near Shivaji Park, Nagpur, Maharashtra- 440010 E-mail Id: neerajakartik@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address; Nakshatra Insolvency Resolution Professionals Ltd., 3rd Floor, 377, Gandhinagar, Ambazari Road, Nagpur-440010. E-mail Id: kyoramettaliks@gmail.com
11.	Last date for submission of claims	10.02.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Kyora Mettaliks Private Limited on 27th January, 2023 (Information received by IRP on 03.02.2023).


The Creditors of Kyora Mettaliks Private Limited, are hereby called upon to submit their claims with proof on or before 10th February, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04.02.2023

Place: Nagpur


Neeraja Kartik
Interim Resolution Professional
IBBI Reg. IBBI/IPA-001/IP-P01445/2018-19/12137